

ADHOC COMMITTEE BAR COUNCIL OF MEGHALAYA,
SHILLONG.

No. HCM.II/50/2014-Estt/723

Dated Shillong, 28th July, 2022

NOTIFICATION

Whereas, 15 members including the Chairman and Vice Chairman under Section 3 of the **Advocates Act, 1961** are required to be elected and whereas, the term of the office of the said members of the first Bar Council of the State of Meghalaya under Section 53 shall be for two years from the date of the first meeting of the Council, provided such members shall continue to hold the office until the State Bar Council is reconstituted in accordance with the provisions of the above Act.

Henceforth, the instant notice under *Rule 6 of the Bar Council of Meghalaya Election Rules, 2021* containing the details as required therein are notified hereunder for general information:

- a. the **29th July 2022** date for commencement of distribution of nomination papers.
- b. the **18th August 2022** last date for filing nomination papers.
- c. the **23th August 2022** date for scrutiny.
- d. the **30th August, 2022** date for withdrawal of the candidature in writing to Returning Officer.
- e. the **02nd September, 2022** date for publication of final list of candidates.
- f. the **23th September, 2022** date for polling in the following three polling booths namely:
 - (i) Premises of Tura Bar Association for entire Garo Hills Districts.
 - (ii) Bar premises of Jowai for entire East and West Jaintia Hills Districts.

- (iii) Premises of Meghalaya High Court Bar Association for the remaining districts in the state.


g. Time for polling: **10 Am to 5 PM.**

(Respected President and the Secretary of each the above three Bar Associations are sincerely requested to extend kind support and co-operation to the Returning Officer, Polling Officers etc for the smooth conduct of election)

h. The **30th September, 2022** date of counting of votes and result.

1. Any Interested members whose name had already listed in the final electoral roll vide notification dated 22nd July, 2022 and eligible to become the elected members shall please collect the nomination papers from the Returning Officer from **29th July, 2022 till 14th August, 2022 during office hours.**
2. The nomination papers shall be submitted to the Returning Officer on or before **18th August, 2022 till 4.30 P.M.**
3. Nomination papers may be withdrawn in writing to the Returning Officer on or before **30th August, 2022 till 4.30 P.M.**
4. Every nomination papers submitted to the Returning officer shall be accompanied by fees of **Rs. 1000/-** in cash as required under the *Bar Council of Meghalaya Election Rules, 2021.*
5. The voting is through secret ballots under the *Bar Council of Meghalaya Election Rules, 2021.*


6. All the candidates or his agents or electorates are directed to adhere the Acts/Rules as applicable for free and fair election of the council.



**REGISTRAR GENERAL-CUM-MEMBER
ADHOC COMMITTEE
BAR COUNCIL OF MEGHALAYA,
SHILLONG.**


ADHOC COMMITTEE BAR COUNCIL OF MEGHALAYA,
SHILLONG.

The Adhoc Committee Bar Council of Meghalaya, Shillong is hereby pleased to appoint **Shri. H.L Shangreiso, learned Senior Counsel as the Returning Officer (RO)** of the upcoming first Bar Council Election to conduct the upcoming first Bar Council Election under the provisions of the *Bar Council of Meghalaya Election Rules, 2021*.


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Owing to non availability of the man power at the moment, the Adhoc Committee Bar Council of Meghalaya, Shillong is hereby pleased to nominate/appoint the following advocates namely. **(1) Shri. Pynskhemlang Lyngdoh Sawkmie and (2) Shri. Mahadev Prasad to act as Assistants to the Adhoc Committee** for smooth conduct of the upcoming first Bar Council election.


REGISTRAR GENERAL-CUM-MEMBER
ADHOC COMMITTEE
BAR COUNCIL OF MEGHALAYA,
SHILLONG.


Memo No. HCM.II/50/2014-Estt/723 - A
Copy to:

Dated Shillong, 28th July, 2022

1. The Advocate General, High Court of Meghalaya, Shillong for favour of kind information.
2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
3. Shri H. L. Shangreiso, Senior Advocate, High Court of Meghalaya for favour of kind information.
4. The District & Sessions Judge, Shillong /Jowai/ Nongpoh/ Nongstoin/ Williamnagar /Tura /Baghmara/Resubelpara/Ampati/ Khliehriat/Mawkyrwat for favour of kind information and necessary action.
5. The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
6. The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.

7. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for favour of kind information and necessary action.
8. The President/Secretary, High Court Bar Association, Shillong, for favour kind information and necessary action.
9. The President/Secretary, Shillong Bar Association, Shillong, for favour of kind information and necessary action.
10. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for favour of kind information and necessary action.
11. The President/Secretary, Nongpoh Bar Association, Nongpoh, for favour of kind information and necessary action.
12. The President/Secretary, Nongstoin Bar Association, Nongstoin, for favour of kind information and necessary action.
13. The President/Secretary, Tura Bar Association, Tura, for favour of kind information and necessary action.
14. The President/Secretary, Williamnagar Bar Association, Williamnagar, for favour of kind information and necessary action.
15. The President/Secretary, Khliehriat Bar Association, Khliehriat for favour of kind information and necessary action.
16. The President/Secretary, Baghmara Bar Association, Baghmara for favour of kind information and necessary action.
17. The President/Secretary, Resubelpara Bar Association, Resubelpara for favour of kind information and necessary action.
18. The President/Secretary, Ampati Bar Association, Ampati for favour of kind information and necessary action.
19. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for favour of kind information and necessary action.

- ✓ 20. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
21. Shri. Pynskhemlang Lyngdoh Sawkmie for favour of kind information and necessary action.
22. Shri. Mahadev Prasad for favour kind information and necessary action.
23. Notice Board.
24. Office File.


**REGISTRAR GENERAL-CUM-MEMBER
ADHOC COMMITTEE
BAR COUNCIL OF MEGHALAYA,
SHILLONG.**

2335
28/7/22